GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:703
ANSWERED ON:04.08.2011
CORPORATE IDENTITY NUMBER
Dhurve Jyoti;Naranbhai Shri Kachhadia;Pratapsinh Shri Chauhan Prabhatsinh

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Corporate Identity Number (CIN) is mandatory for all types of companies registered in India;
- (b) if so, the details of the number of private, public undertakings and statutory companies which have obtained CIN in the country as on date; and
- (c) the action taken by the Regulatory Authority in case any company does not obtained CIN?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) Yes, Madam.
- (b) As on 25.07.2011 the total number of private and public companies are as under

Private companies: - 1029363 Public companies: - 116603

(c) Since a company cannot function without CIN, this does not arise.